

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

**Appeal No.77/252/ND/2018**

**In the matter of :**

**Bull Buildwell (P) Ltd**

**...PETITIONER**

**SECTION :**

**Under Section 252**

**Order delivered on 29.1.2018**

**Coram :**

**R. VARADHARAJAN,  
Hon'ble Member (Judicial)**

**For the Petitioner /Op. Creditor : Ms. Arveena Sharma, Advocate**


**For the Respondent/Corporate Debtor : -**

**ORDER**

Learned Counsel for the Appellant is present and represents that as per the previous directions passed by this Tribunal, a copy of the petition/appeal along with its annexure has been duly served on the Respondent ROC on 11.1.2018. However, none appears for the respondent ROC.

Let the Respondent ROC files its reply/observations within 3 weeks from today (29.1.2018) in relation to the appeal.

Post the matter on 22.2.2018.

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit  
29.1.2018